GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1473

TO BE ANSWERED ON THE 9TH DECEMBER, 2025

SUPPORT PRICE FOR SUGARCANE

1473. Dr. M K VISHNU PRASAD:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि और किसान कल्याण मंत्री be pleased to state:

- (a) the details of current support price for sugarcane and how does it compare to the cost of production;
- (b) the details of measures is the Government taking to ensure timely and adequate procurement of sugarcane from farmers;
- (c) the quantum of sugarcane procured by the Government in the current season, Statewise and district-wise in Tamil Nadu; and
- (d) the details of the total amount paid to the farmers State-wise and district-wise in Tamil Nadu?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण राज्य मंत्री (SHRI RAMNATH THAKUR)

- (a): As per the information received from Department of Food and Public Distribution, on the basis of recommendation of Commission for Agricultural Costs and Prices (CACP), the Fair and Remunerative Price (FRP) of Sugarcane has been fixed at Rs. 355 per quintal for Sugar Season 2025-26 with a basic recovery rate of 10.25. A premium of ₹3.46 per quintal is to be given for every 0.1 percentage point increase above 10.25% in the sugar recovery, reduction in FRP is to be made proportionately by ₹3.46 per quintal for every 0.1 percentage point decrease in recovery, in respect of those factories whose recovery is below 10.25% but above 9.5%. However, for sugar factories having recovery of 9.5% or less, FRP is fixed at ₹ 329.05 per quintal. The recommended FRP covers the A2 + FL (Paid out cost plus imputed value of family labour) cost of production for all sugarcane producing States and gives a margin of 105.2 percent over the cost of production at the national level.
- (b): Sugarcane is procured by sugar mills at the FRP fixed by the Central Government. Power of Sugarcane (Control) order, 1966 to regulate distribution and movement of sugarcane has been delegated to State Governments. As per the provision of Sugarcane (Control) order, 1966, the State Government may reserve area where sugarcane is grown

for a sugar factory and direct a sugarcane grower or a sugarcane growers' co-operative society, supplying sugarcane to a factory, and the factory concerned to enter into an agreement to supply or purchase, as the case may be, the quantity of sugarcane so fixed.

To maintain uninterrupted crushing operations, sugar mills plan their daily crushing requirements in advance and coordinate with farmers to ensure timely harvesting and supply of sugarcane.

(c) & (d): The Government of Tamil Nadu does not procure sugarcane from farmers. The procurement of sugarcane is carried out by the respective sugar mills.

The district-wise quantity of sugarcane procured by sugar mills in Tamil Nadu, along with the payment made by the sugar mills to farmers for the sugarcane procured during the current season, is given below:

Name of the District	<u> </u>	Total amount paid to the farmers 2025-26 (Rs. in Cr.)
Kallakurichi	1.28	42.12
Namakkal	0.51	16.78
Thiruvallur	0.05	1.65
Thiruvannamalai	0.34	11.19
Total	2.18	71.74
